



2025:DHC:3837-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

*Date of decision: 15.05.2025*

+ W.P.(C) 3098/2025 & CM APPL. 14669/2025, CM APPL. 14667/2025

COMMISSIONER DELHI POLICE AND ORS .....Petitioners

Through: Mr. Ashish K. Dixit, CGSC  
with Mr. Shivam Tiwari, Ms.  
Urmila Sharma, Ms. Deepika  
Kalra, Ms. Venni Kakkar,  
Advts.

Versus

SACHIN .....Respondent

Through: Ms. Esha Mazumdar and Ms.  
Muskan Sharma, Advts.

**CORAM:**

**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**HON'BLE MS. JUSTICE RENU BHATNAGAR**

**NAVIN CHAWLA, J. (Oral)**

1. This petition has been filed, challenging the Order dated 08.08.2024 (hereinafter referred to as 'Impugned Order') passed by the learned Central Administrative Tribunal Principal Bench, New Delhi, (hereinafter referred to as 'learned Tribunal') in O.A. No. 1991/2024, titled *Sachin vs. Staff Selection Commission and Ors.*, allowing the said OA filed by the respondent herein, with the following directions:

*"4. In view of the above submissions, the OA is allowed and the respondents are directed to allow the applicant to appear for the re-review medical examination to be conducted by them as per the directions issued by this Tribunal in OA 1857/2024 and also in the present case."*



2025:DHC:3837-DB



2. To give a brief background of the facts in which the present petition arises, the respondent applied for the post of Constable (Executive) (Male) pursuant to the Advertisement dated 01.09.2023, issued by the petitioners herein.

3. The respondent was declared medically 'unfit' for appointment by the Detailed Medical Examination Board (hereinafter referred to as, 'DME') *vide* a report dated 23.01.2024, with the following remark:

*“Unfit on account of :- LT Testicular  
Varicocele.”*

4. Aggrieved of the above report, the respondent applied for Review Medical Examination (hereinafter referred to as 'RME').

5. The Review Medical Examination Board referred the respondent to the Composite Hospital, CRPF Jharoda Kalan, for an opinion from a Surgeon and Radiologist. Both reports confirmed the findings of the DME, opining that that the respondent was suffering from *“Grade 4 left varicocele”*.

6. Based on the said reports, the RME *vide* its report dated 29.01.2024, declared the respondent 'unfit' for appointment.

7. The respondent claims that he thereafter underwent a surgical procedure on 30.01.2024, and was fit for appointment. He also placed on record his Ex-servicemen records which declared him to be in 'Shape-1' medical category. He therefore, filed the above mentioned OA before the learned Tribunal.

8. The learned Tribunal, taking note of the fact that in other cases the petitioners had been directed to have a Review Medical







